

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI

O.A.NO.2087/2001

Friday, this the 12th day of July, 2002 Hon'ble Shri S.A.T. Rizvi, Member (A)

Shri Lekhraj son of Shri Man Chand R/O T-572, F-3, Gali No.2 Vijay Marg, Baljit Nagar New Delhi-8

..Applicant

(By Advocate: Shri G.K.Srivastava)

Versus

- Council of Scientif and Industrial Research Rafi Marg, New Delhi through its Director General
- 2. National Environment Engineering Research Institute (NEERI) (Delhi Zonal Laboratory)
 Owned by CSIR
 Inside Chandrawal
 Water Works No.2
 Shamnath Marg, Delhi-54
 through its Scientist and Head

..Respondents

(By Advocate: Shri Rakesh Garg)

ORDER (ORAL)

Heard the learned counsel appearing on either side.

The applicant was initially engaged as a Staff 2. Driver through a contractor, in other words, he was hired as a contract labour. He was at the material time below twenty eight years of age. While he was working in the aforesaid capacity, the respondents issued advertisement for filling the post of Staff Car Driver on The applicant's case was not regular basis. for regular appointment as he had, ĭn the considered By an interim order, this become over age. meantime. allowed the applicant to appear the at Tribunal



interview. The respondents have accordingly interviewed the applicant, but the result of the interview has been kept in sealed cover. The respondents are awaiting the outcome of the present OA before opening the sealed cover.

- The learned counsel appearing on behalf of the applicant submits that the present matter is covered by the judgement of a Division Bench of the Jaipur Bench of this Tribunal in <u>Baij Nath Tiwari Vs. Union of India & Ors.</u> dated on 17.5.2002 (OA-350/2001). By the aforesaid order, the Division Bench has held as follows:-
 - It is also the admitted position "6.. that applicant was engaged on contract basis on 7.7.92, when he was below 28 The applicant is, therefore, years. eligible for age relaxation by excluding the period for which he has been engaged with the respondents i.e. from 7.7.92 On this ground, the respondents onwards. ought to have given the age relaxation to the applicant and permitted him to take the interview for selection to the post of Driver.
 - 7. For the reasons stated above, the OA is allowed and the respondents are directed to consider the candidature of the applicant for the post of Staff Car Driver by granting age relaxation by excluding the period of his engagement with respondents as Driver since 7.7.92."
 - 4. The learned counsel submits that in view of the aforesaid judgement of the Division Bench, the present matter should be disposed of with a similar direction.
- 5. I have considered the submissions made on either side and find that it will be just, fair and proper to dispose of the present OA wholly in terms of the order



(3)

passed by the Division Bench. Accordingly, the respondents are directed to open the sealed cover and if the recommendations made by the selection committee are found to be in favour of the applicant, proceed to appoint him to the regular post of Staff Car Driver without loss of time. This be done within a maximum period of one month from the date of receipt of a copy of this order. I direct accordingly.

6. The present OA is disposed in the aforestated terms. No costs.

(S.A.T. Rizvi) M (A)

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